

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

C.A.240/99.Dt. of Decision : 18-02-99.

M.Rajeswar Reddy

.. Applicant.

Vs

1. The Divl. Rly. Manager,
SC Rly, (B.G), Sec'bad.
2. The General Manager,
SC Rly, Sec'bad.
3. The Financial Advisor and Chief
Accounts Officer, SC Division,
SC Rly, Sec'bad.
4. The Sr.Divl. Personnel Officer,
SC Division, SC Rly, Sec'bad. .. Respondents.

Counsel for the applicant : Mr. M.V.Rajarama

Counsel for the respondents : Mr.K.Siva Reddy, SC for Rlys.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

..2/-

-2-

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.))

Heard Mr. M.V. Rajaram, Esq., learned counsel for the applicant. None for the respondents.

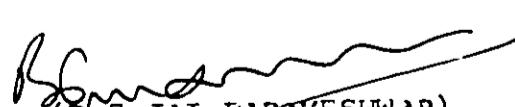
2. The applicant is the son of one Linga Reddy, who was a TXR Gr-I at Ramagundam and died on 27-5-97 while in service after rendering 29 years of service under the control of the respondents. The applicant submits that he is eligible for compassionate ground appointment. The applicant submitted a representation which was disposed of by the impugned order No.CP/175/Com/1/98/AC dated 1-6-98 (Annexure-I) rejecting his claim on the ground that ~~his~~ ^{there is} rival claim for compassionate ground appointment.

3. This OA is filed to set aside the impugned order No.CP/175/Com/1/98/AC dated 1-6-98 (Annexure-I) and for a consequential direction to the respondents to consider the case of the applicant herein for appointment as per his qualification for any suitable post ~~any~~ ^{on} compassionate ground.

4. As there are rival claims it is not possible to resolve the issue by the respondents on the basis of the request by one party or other. The concerned party may submit if so advised a proper succession certificate issued by the competent judicial forum to the authorities. If such certificate is ~~xxxxxxxx~~ received the respondents authorities may ^{consider} ~~consider~~ the cases of the claimant in accordance with the rules.

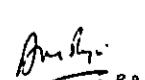
5. The OA is disposed of at the admission stage itself.

No costs.


(B.S. JAI PARAMESHWAR)
MEMBER (JUDL.)

18/2/98
Dated : The 18th Feb. 1998.
(Dictated in the Open Court)


(R. RANGARAJAN)
MEMBER (ADMN.)


Amulya
2/2/98